

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

01

ORDER SHEET OF THE HEARING ON 14TH NOVEMBER, 2023, 12:00 P.M.

CP (IB)/3/GB/2023

**Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

Name of the Company	Asset Reconstruction Company (India) Ltd. –Vs- J.U.D. Cements Ltd.
Under Section	U/s 7 of IBC, 2016

For Petitioner (s) : Mr. Dhruvad Das, Adv.
Mr. Vishnu Shriram, Adv.

For Respondent (s) : Ms. Swati Tejawat, CA

ORDER

Ld. Counsel Mr. Vishnu Shriram along with Ld. Counsel Mr. Dhruvad Das appears on behalf of the petitioner. Respondent/ Corporate Debtor is represented by Ld. Authorized Representative CA Ms. Swati Tejawat. Both sides jointly submit that an out of Court settlement has been arrived between the parties and the petitioner seeks time to file withdrawal application.

In consideration of submissions, matter adjourned to **29.11.2023** for disposal. Connected IAs if any filed to be tagged along on the said date.

Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
P. Mohan Raj
Member (Judicial)